

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3996
ANSWERED ON:19.04.2000
FAKE SEEDS AND FERTILIZERS
PUTTASWAMY GOWDA

Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of Seeds and Fertilizers companies booked for the last three years for supplying of low quality fake seeds and fertilizers to farmers in the State of Karnataka;
- (b) if so, the details thereof and the action taken against these companies;
- (c) whether the Government of Karnataka has suggested amendments to the Indian Seed Act and Insecticide Act to check exploitation of poor farmers; and
- (d) if so, the steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI SBPBK SATYANARAYANA RAO)

(a) & (b): No specific complaints have been received by this Ministry about sale of fake/spurious fertilizers/seeds in Karnataka State, under the Fertilizer (Control) Order, 1985, and the Seeds Act, 1966. State Government is adequately empowered to take necessary action against Dealers who violate these legal instruments. The action taken on account of non standard fertilizer samples and seed samples during the last 3 years taken by the Government of Karnataka is as follows:

Fertilizers:

Year	Certificate of Registration Cancelled	of FCO, 1985	Disposed	U/CL.23	Seizure	Prosecution	Other
			stop sale	action	action		
1996-97	1	5	0	22	275		
1997-98	7	0	0	4	244		
1998-99		25	16	20	16	286	

Seeds:

Year	No. of cases Filed in the Court of Law	No. of cases decided by the Court of Law and/or imprisonment awarded	No. of cases pending in the Court of Law
1996-97	88	9	79
1997-98	15	2	13
1998-99	32	-	32

(c): No Specific suggestion have been received for amendment in Seeds Act and Insecticide Act.

(d): Question does not arise.